

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G SWrit Petition (Civil) No. 725/2021

DELHI MEDICAL ASSOCIATION (DMA) &amp; ANR.

Petitioner(s)

VERSUS

UNION OF INDIA

Respondent(s)

(IA No. 75751/2021 - APPLICATION FOR EXEMPTION FROM FILING ORIGINAL  
VAKALATNAMA/OTHER DOCUMENT)

Date : 12-07-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA

HON'BLE MR. JUSTICE SANJAY KAROL

HON'BLE MR. JUSTICE SANJAY KUMAR

For Petitioner(s)

Mr. Vijay Hansaria, Sr. Adv.

Ms. Sneha Kalita, AOR

Ms. Kavya Jhawar, Adv.

Mr. Shaveer Ahmed, Adv.

For Respondent(s)

UPON hearing the counsel, the Court made the following  
O R D E R

We are not inclined to entertain the present writ petition under Article 32 of the Constitution of India. If there is any difficulty or issue in a particular case, the association of doctors can take up the said difficulty/issue before the appropriate jurisdictional forum/court.

Recording the aforesaid, the writ petition is dismissed.

Pending application(s), if any, shall stand disposed of.

(DEEPAK GUGLANI)  
AR-cum-PS(R.S. NARAYANAN)  
ASSISTANT REGISTRAR